[12 July, 2004]

RAJYA SABHA

- V. (a) Annual Report and Accounts of the Orissa Primary Education Programme Authority, Bhubaneshwar, for the year 2001-2002, together with Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T 8894/04].
 - I. Accounts (2002-2003) of the Spices Board, Cochin and related papers.
 - II. Report and Accounts (2002-2003) of the Tea Board, Kolkata and related papers.
 - III. Report and Accounts (2002-2003) of Indian council of Arbitration, New Delhi and related papers.
 - **IV.** Notifications of the Ministry of Commerce and Industry.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): Sir, I lay on the Table

A copy each (in English and Hindi) of the following papers

I. (a) Annual Accounts of the Spices Board, Cochin, for the year 2002-2003, and the Audit Report thereon, under section 25 of the Spices Board Act, 1986.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T 105/04].
- II. (a) Forty-ninth Annual Report of the Tea Board, Kolkata, for the year 2002-2003.
 - (b) Annual Accounts of the Tea Board, Kolkata for the year 2002-2003 and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. L.T 251/04].
- III. (a) Thrity-eighth Annual Report and Accounts of the Indian Council of Arbitration, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T 257/04].

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section) (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

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- (1) S.O. 1443 (E) dated the 19th December, 2003, publishing the Export of Egg Products (Quality Control and Inspection) (Amendment) Rules, 2003.
- (2) S.O. 1444 (E) dated the 19th December, 2003, publishing the Export of Honey (Quality Control, Inspection and Monitoring (Amendment) Rules, 2003.
- (3) S.O. 233 dated the 31 st January, 2004 publishing the Export of Dried Fish (Quality Control and Inspection) Amendment Rules, 2003. [Placed in Library. (For (1) to (3) See No. L.T 111/04].

Report and Accounts (2002-2003) of the National Institute of Public Cooperation and child Development New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2002-2003, together with Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library, See No. L.T. 181/04]

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to Inform Members that a letter has been received from Shri Keshubhai S. Patel stating that he is unable to attend the House as he will be undergoing knee replacement surgery. He has, therefore, requested for the grant, of leave of Absence from 12th to 23rd July, 2004 during the current Session of the Rajya Sabha.

Does he have permission of the house for remaining absent from the sittings of the House from 12th to 23 July, 2004 during the current Session of Rajya Sabha?

(No hon. Members Dissented)

MR. CHAIRMAN: Permission to remain absent is granted.